ORDERS OF THE TRIBUNAL

24.01.603

Applicant is present. R-3, 4 & 5 continues to remain absent and no steps taken by them to file any counter ADs not yet returns from R-1 and 2 although notice by registered post sent to them on 14.11.02 and hence service treated sufficient on them. Call on 14.02.03 for counter if any.

REGISTRAR

Comster not bited.

My Registerary

13/2/03

14.02.03

Applicant is present. Shri R.C. Rath. Ld. Counsel has filed a Vakalatnama only for R-5 and prays for time to file counter. Heard. Time granted till 5.3.03 for counter. Other Respondents are absent and no steps taken by them to file any counter.

REGISTRAR

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Registrar

413/03 20/8/03 order darry 08.04.03

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Add . to 08 05:03

vice chat man Ty

Order darky 08-05:03

is accoming for king of winter

Call on 30.05.03.

Vice-Chairmen

20.6.03

Standing Counsel for the Respondents
and Shoi N.R. Routray, Advocate
for the applicant By filing a Count
the Respondents have confirmed
the Respondents have confirmed
that the greevance of the applicant
has been met and Chat are finances
cefgradation has been allowed to
hem along with others, w. e. f.
1. 12-99 viole Annexaure R/1. Sho
Rosefray also confirms exat the
applicant has been granted the
benefit of next he gher granted the
benefit of next he gher granted
by way of one financeal cefgra
and current benefits how

1.3.03

Learned counsel for the Applicant is present. None appears for the Respondents. No counter has been filed. Put up before the Sench for further orders.

Registrar

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16/03

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given. Hersever, for payment of larreans from 1:12-99, the Respondents Seeks Six months time. The prayer is allowed. Accordingly this on, along is disposed of . No costs,

Month (3)